

MR. DEPUTY-SPEAKER: I shall not put the Demands for Grants on Account (Jammu and Kashmir) for 1994-95 to the vote of the House.

demands entered in the second column thereof against Demand Nos. 1 to 7 and 9 to 27."

*The motion was adopted.*

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President, out of the Consolidated Fund of the State of Jammu and Kashmir, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1995, in respect of the heads of demands entered in the second column thereof against Demand Nos. 1 to 27."

*The motion was adopted.*

18.46 hrs.

JAMMU AND KASHMIR  
APPROPRIATION (VOTE ON  
ACCOUNT) BILL 1994\*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Jammu & Kashmir for the services of a part of the financial year 1994-95.

MR. DEPUTY-SPEAKER: The question is:

MR. DEPUTY-SPEAKER: I shall now put the Supplementary Demands for Grants (Jammu & Kashmir) for 1993-94 to the vote of the House.

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Jammu & Kashmir for the services of a part of the financial year 1994-95."

The question is:

"That the Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Jammu and Kashmir to defray the charges that will come in course of payment during the financial year ending the 31st day of March, 1994 in respect of heads of

*The motion was adopted.*

SHRI M.V. CHANDRASHEKHARA MURTHY: I introduce\*\* the Bill.

I beg to move:\*\*

"That the Bill to provide for the withdrawal of certain sums from and

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\*\*Introduced/moved with the recommendation of the President.

[Shri M.V. Chandrashekhara Murthy]

out of the Consolidated Fund of the State of Jammu & Kashmir for the services of a part of the financial year 1994-95, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Jammu & Kashmir for the services of a part of the financial year 1994-95, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: The House shall now take up Clause by Clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill.*

MR. DEPUTY SPEAKER: The question is:

"That the Schedule, Clause 1, the Enacting Formula and the Long Title stand part of the Bill."

*The motion was adopted.*

*The Schedule, Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI M.V. CHANDRASHEKHARA MURTHY: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

18.48 hrs.

JAMMU AND KASHMIR  
APPROPRIATION BILL, 1994\*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Jammu & Kashmir for the services of the financial year 1993-94.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Jammu & Kashmir for the services of the financial year 1993-94."

*The motion was adopted.*